

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

115. APPEAL/26(MB)2024

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **02.07.2024**

NAME OF THE PARTIES: Ketan Vinodkumar Shah
VS
Registrar Of Companies, Mumbai

Appearance

For Petitioner : Amol Purandare

For ROC : Ms. Jyotsna (AROC), Mumbai

SECTION 252(3) OF THE COMPANIES ACT, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Issue Notice to the ROC, returnable on **27.08.2024**.

Registry is directed to make available the copy of the notice, postal receipt and track report/ acknowledgement before the next date of hearing.

The appellant is also directed to serve the notice on the Respondent/ROC, along with the copy of application (if not already served) and shall file service affidavit along with copy of notice, postal receipt, track report, email etc. well in advance so that the same is defect free and reflected on DMS before the next date of hearing.

Report be filed within 3 weeks from the receipt of application.

Sd-

CHARANJEET SINGH GULATI
Member (Technical)

--Arif--

Sd-

LAKSHMI GURUNG
Member (Judicial)